## 12

## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 26 of 2018 in C.P. (I.B) No. 149/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.01.2018

Name of the Company:

Himanshubhai Varta

V/s.

Bank of Baroda & Ors.

Section of the Companies Act:

S.NO. NAME (CAPITAL LETTERS)

Insolvency and Bankruptcy Code

REPRESENTATION

SIGNATURE

1. NARENDRA L. JAIN Adv. for appl

2

## **ORDER**

**DESIGNATION** 

Learned Advocate Mr. Narendra Jain present for Applicant. None present for Respondent in IA 26/2018.

Proof of dispatch of copy of application on Respondents filed.

Proof of service not filed.

Applicant is directed to issue notice of date of hearing on Respondent and shall file proof of service.

Respondent shall file reply, if any, within one week serving a copy in advance to other side.

List the matter on 01.02.2018

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 18th day of January, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL